

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH : NEW DELHI**

ORIGINAL APPLICATION No. 59 OF 2026

IN THE MATTER OF:

RAMAKANT

.... APPLICANT

VERSUS

**UP POLLUTION
CONTROL BOARD & ORS**

.... RESPONDENTS

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VAKALATNAMA

65

Filed by



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**RESPONSE/ REPLY OF RESPONDENT NO 4 ALONG WITH
AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That a matter of Original Application No 59 OF 2026 , titled "*Ramkankan Vs State of UP & Others*", pertaining to pollution due to mining and stone crushers in the illegal mining on hills in the area of Village Chhilla, Banpur, Lalitpur road, Tehsil Mahroni, District Lalitpur, Uttar Pradesh is under consideration of this Hon'ble Tribunal.
2. That Sh. Surendra Kumar Rai, S/o Shri Keshav Das Rai, Resident of Bankelal Tandon ji street, Wasliganj, District Mirzapur, and mining lease holder GATA/ ARAZI NO. -217 Village Chhilla, Banpur, Lalitpur road, Tehsil Mahroni, District Lalitpur, Uttar Pradesh , is 2.53 Ha , twenty years mining lease is approved by District Magistrate Lalitpur from 13.07.2022 to 12.07.2042 is impleaded as Respondent No 4 in the said matter of OA 59 /2026.
3. That upon hearing the matter on 05.02.2026, this Honble Tribunal was pleased to direct the Respondent mine lease holders and stone crushers to be allowed to operate in terms of said order. Hon'ble Tribunal was further pleased to direct as under wide order dated 05.02.2026.

9. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of UPPCB and District Magistrate, Lalitpur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action in accordance with law. UPPCB will be the nodal agency for coordination and compliance.

4. That in furtherance of the directions of the Hon'ble Tribunal, a joint inspection of the subject site was duly conducted on 18.03.2026 by the competent authorities, namely the Tehsildar, Mehroni; the District Mining Officer; the Revenue Inspector, Banpur; and the Area Lekhpal, Village Chhilla. The findings of the said inspection unequivocally establish the factual and legal position, as detailed hereinbelow.

- I. That the stone crusher unit, namely *Tridev Stone Crusher*, is situated on Plot No. 217-B, admeasuring 3.387 hectares, which is duly recorded in the revenue records as *stone-bearing land*. A valid mining lease measuring 2.530 hectares (6.25 acres) has been lawfully granted in favour of the operator, Shri Brajendra Rai S/o Shri Keshavdas Rai, resident of Tikamgarh (Madhya Pradesh), which remains valid up to the year 2032.
- II. That in addition to the leased area, the Project Proponent is the recorded owner of adjoining land measuring 1.944 hectares. The entire operational activities, including mining, stone crushing, and storage, are being carried out strictly within the combined land area of 4.474 hectares,

thereby negating any allegation of encroachment or unauthorized use of land.

- III. That the inspection report clearly records that the main residential settlement of Village Chhilla is situated at a distance of approximately 800 meters from the crusher and mining site, comprising about 180 households with an estimated population of 1,100 persons. It is further pertinent that the complainant's residence is located at a distance of approximately 1.1 kilometers from the site, thereby demonstrating absence of any immediate proximity or direct impact.
- IV. That although certain residential structures (approximately 15 families) exist within a radius of 500 meters, no structural damage whatsoever has been observed in any of the houses during the course of inspection.
- V. That the Upper Primary School of Village Chhilla is situated at a distance of approximately 600 meters from the crusher unit. The inspection categorically records that, although certain cracks were observed in the said school building, the same is an old and dilapidated structure, as evidenced from the Technical Committee Report for the year 2023–2024, wherein the building has been classified under the category of “**Jarjar**” (*self-identified dilapidated school building, 2023–2024*). It is further submitted that no causal nexus whatsoever has been established between the alleged cracks and the operations of the stone crusher unit.

- VI. That it is further recorded that plantation activities undertaken by both the Gram Sabha and the Project Proponent remain intact, and no environmental degradation or damage attributable to the crusher operations has been observed in the said areas.
- VII. That the presence of a deep quarry between the crusher site and the Lalitpur–Tikamgarh State Highway has been duly noted, due to which physical chain measurement is not feasible. However, measurements obtained through reliable digital means (Google Earth) indicate a distance of approximately 250 meters from the midpoint of the said highway.

It is submitted that the findings of the joint inspection clearly demonstrate that the Project Proponent is operating strictly in accordance with the applicable legal framework, within the permitted area, and without causing any demonstrable environmental or structural damage to nearby habitation or public infrastructure. That the allegations made in the complaint are thus found to be unsubstantiated, baseless, and devoid of merit, in light of the official inspection conducted by the competent authorities.

True copy of joint inspection Report on 18.03.2026 is annexed herewith and marked as **Annexure R4/1**

5. That Respondent UPPCB issued a Letter No. 743/OA-59/2026 & 742/OA-59/2026 dated 25.03.2026 to the Respondent No. 4 / Project Proponent for compliance of such condition as per Order dated 05.02.2026 passed by the Hon'ble National Green Tribunal, a Joint

Committee inspection of the Project Proponent's unit was conducted on 25.02.2026, and certain directions were issued for compliance.

True copy of Letter No. 743/OA-59/2026 & 742/OA-59/2026 dated 25.03.2026 are annexed herewith and marked as **Annexure R4/2**

6. That the Project Proponent has submitted its response/reply to Letter No. 743/OA-59/2026 on 25.04.2026 and is operating strictly in accordance with all applicable environmental laws, permissions, and regulatory requirements, and has ensured compliance with all directions issued by the competent authorities.

- a. That the mining lease area admeasuring 2.53 hectares, situated at Gata/Arazi No. 217-Kha, Village Chhilla, Tehsil Mehroni, District Lalitpur, is duly sanctioned and is being operated lawfully.
- b. That the permitted production capacity of 75,900.00 cubic meters per annum is being adhered to, and mining operations are conducted through the Open Cast Semi-Mechanized method in a scientific, regulated, and environmentally sustainable manner.
- c. That the Environmental Clearance bearing Letter No. EC22B001UP178888 dated 21.11.2022 issued by the State Level Environment Impact Assessment Authority (SEIAA), U.P., is being strictly complied with in letter and spirit. The compliance report in respect thereof has already been submitted to the U.P. Pollution Control Board, Lucknow on 11.03.2026. True copy of SEIAA 21.11.2022 is annexed herewith and marked as **Annexure R4/3**
- d. That all mining operations are being undertaken strictly in accordance with the conditions stipulated in the Environmental Clearance and the Consent granted under the Water and Air Acts. True copy of CTO on 16.12.2022 is annexed herewith and marked as **Annexure R4/4**
- e. That the Project Proponent has developed and is maintaining a green belt within and around the project area, and further extensive plantation activities are planned during the forthcoming monsoon season, thereby demonstrating a proactive approach towards environmental conservation.
- f. That no groundwater extraction is being undertaken within the project area, and therefore no permission from the U.P. Ground Water Authority is required.
- g. That water is utilized only for domestic purposes, dust suppression, and plantation, and a septic tank has been installed

for treatment of domestic wastewater. There is no industrial discharge, thereby ensuring zero discharge from the unit.

- h. That robust and effective dust suppression measures have been implemented at all stages of operation, including mining, transportation, loading, and unloading, through regular water sprinkling using tankers and sprinklers.
- i. That ambient air quality monitoring has been conducted through a NABL-accredited laboratory, and the results have been duly submitted to the State Pollution Control Board, demonstrating compliance with prescribed standards.
- j. That all vehicles engaged in transportation are properly covered with canvas sheets, and adequate water sprinkling is carried out on haul roads and operational areas, ensuring effective control of fugitive emissions.
- k. That the Project Proponent is fully compliant with the provisions of the Hazardous and Other Wastes (Management and Handling) Rules, 2016, and all waste generated during mining operations is managed and disposed of in accordance with prescribed norms.
- l. That adequate infrastructure and operational safeguards have been established, including installation of boundary pillars, display boards, and surveillance mechanisms, ensuring transparency and regulatory compliance.
- m. That regular plantation and maintenance of greenery in and around the project site is being undertaken, including watering of trees and upkeep of the surrounding environment.
- n. That the Project Proponent undertakes to comply with all directions issued by the Hon'ble Courts, Ministry of Environment, Forest and Climate Change, Central Pollution Control Board, and the U.P. Pollution Control Board from time to time, and to deposit any statutory dues as may become payable.

It is submitted that the compliance measures undertaken, it is evident that the Project Proponent is operating in full conformity with environmental norms and has taken all necessary steps to prevent any adverse impact on the environment or surrounding area.

True copy of response/reply to Letter No. 743/OA-59/2026 on 25.04.2026 is annexed herewith and marked as **Annexure R4/5**

7. That the compliance response /reply is being submitted by the Project Proponent in response to your Letter No. 742/OA-59/2026 dated 25.04.2026. That pursuant to the Order dated 05.02.2026 passed by the Hon'ble National Green Tribunal, a Joint Committee conducted an

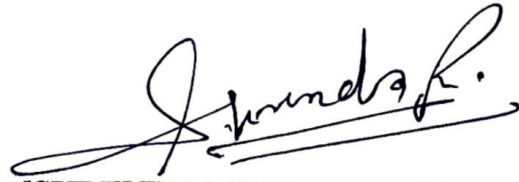
inspection of the Project Proponent's unit on 25.02.2026 and issued certain directions. That the findings of the inspection and the subsequent compliance measures clearly establish that the Project Proponent is operating strictly in accordance with all applicable environmental laws, permissions, and regulatory requirements, and has ensured adherence to all directions issued by the competent authorities.

- a) That a boundary wall of approximately 8 feet in height has been constructed around the entire premises.
- b) That internal gravel roads have been developed within the premises to minimize dust emissions.
- c) That all vehicles used for loading and unloading are covered with tarpaulins.
- d) That a rotating water sprinkling system/fogging arrangement has been installed and is being operated effectively to control dust emissions.
- e) That tree plantation has been undertaken around the premises to develop a green belt.
- f) That conveyor belts and allied equipment have been properly covered to prevent fugitive emissions.
- g) That vehicles transporting materials are allowed to exit only after thorough washing.
- h) That regular water sprinkling is carried out within the premises through tankers for effective dust suppression.
- i) That a telescopic chute has been installed to minimize dust dispersion during handling of materials.
- j) That CCTV cameras have been installed throughout the premises to ensure monitoring and compliance.
- k) That no groundwater is being extracted within the premises, and therefore no authorization from the U.P. Ground Water Authority is required.
- l) That the unit is complying with emission standards prescribed under the Environment (Protection) Rules, 1986.
- m) That operations at the unit are carried out only during daytime hours.
- n) That a green belt has been developed within the premises and further plantation shall be undertaken during the forthcoming monsoon season.
- o) That noise control measures have been implemented in accordance with the Noise Pollution (Regulation and Control) Rules.
- p) That canopy-enclosed DG sets have been installed and are operated in compliance with prescribed norms.

It is Submitted that the cumulative effect of the above compliance measures clearly establishes that the Project Proponent is operating responsibly, lawfully, and in complete conformity with environmental norms, and that no adverse impact is attributable to its operations.

True copy of response/reply to Letter No. 743/OA-59/2026 on 25.04.2026 is annexed herewith and marked as **Annexure R4/6**

8. That as per the official records, the Consent to Operate (CTO) was duly issued to the aforesaid stone crusher unit by the U.P. Pollution Control Board (UPPCB) vide Ref. No. 176808/UPPCB/Jhansi (UPPCBRO)/CTO/Both/LALITPUR/2023 dated 02.02.2023, authorizing production of Stone Grit to the extent of 260 MT per day and Stone Dust to the extent of 40 MT per day at Village Chilla, Banpur, Lalitpur Road, Tehsil Mehroni, District Lalitpur. The said consent was valid up to 31.12.2025 . True copy of CTO on 02.02.2023 is annexed herewith and marked as **Annexure R4/7**
9. That during the aforesaid period, the stone crusher unit remained completely non-operational and no mining or processing activities were carried out. Accordingly, the allegation of operation without a valid Consent to Operate (CTO) is factually incorrect, and no environmental violation whatsoever occurred during the said period.
10. That subsequently, the unit submitted an application for renewal of the aforesaid Consent to Operate on 18.02.2026 through the Nivesh Mitra Portal. The renewal has been duly granted by the competent authority vide order dated 18.03.2026, and the same is presently valid up to 31.07.2030 . True copy of Renewal CTO on 18.03.2026 is annexed herewith and marked as **Annexure R4/8**



[SURENDRA KUMAR RAI]

Respondent No. 4

Through

Dated: 30/04/26



COUNSEL FOR Respondent

Sujeet Kumar, Advocate

Off-Chamber No. 426,

Additional Building, Block D,

Supreme Court, New Delhi-01

Mob.No. 9210070726

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PRINCIPAL BENCH : NEW DELHI

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....APPLICATION

VERSUS

STATE OF UTTAR PRADESH & ORSRESPONDENTS

AFFIDAVIT

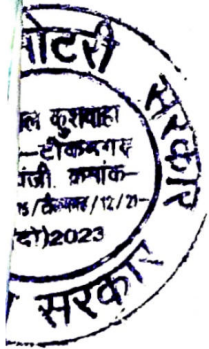
I, Surendra Kumar Rai S/o Shri Keshav Das Rai age about 40 years R/o Chhila Pargna Banpur Post – Banpur District : Lalitpur Uttar Pradesh – 284402, do hereby solemnly affirm and declare as under:-

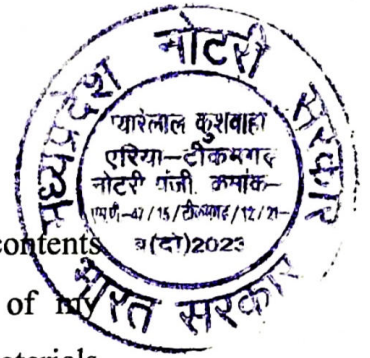
1. That I am the owner of M/s Tridev Stone Crusher, Village Chhilla, Gram Panchayat, Post – Banpur, District: Lalitpur, Uttar Pradesh – 284402, and I am fully competent to file the accompanying response/reply as well as the present affidavit.,
2. That I have carefully gone through the contents of the accompanying response/reply, and the same are true to the best of my knowledge and belief; no part of it is false and nothing material has been concealed therefrom.
3. That the annexures are true copies of their respective originals.



DEPONENT

14/08/2023
 30/8/2023
 प्यारेलाल कुशवाहा
 नोटरी/एडवोकेट
 जिला-टीकमगढ़ (म.प्र.)





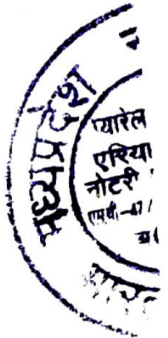
VERIFICATION:

Verified at on this 30 day of 3 /2026 that the contents of the above affidavit are true and correct to best of my knowledge and belief, no part of it is false and nothing materials has been concealed therefrom.

DEPONENT
BEFORE ME
NAME.....
Sig.....

श्री / श्रीमती श्री. सुनील कुमार झा निवा
पिता / पति श्री श्री. केशव प्रसाद झा
निवासी Deoria
तह. Deoria जिला Deoria द्वारा
ने आज दि. 30.3.2026 को मेरे समक्ष
शपथ ग्रहण की है।
द्वारा पं. तैयत कराये गये, जिनके द्वारा अधर / नोटरी
पंजी.क्र. 1460 सम 2026 पर अंकित है।

प्यारेलाल कुशवाहा
नोटरी / एडवोकेट
जिला-टीकमगढ़ (म.प्र.)



अपर जिलाधिकारी

ललितपुर


महोदय,

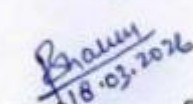
माननीय राष्ट्रीय हरित न्यायाधिकरण में तहसील महरौनी के ग्राम छिल्ला निवासीगण द्वारा प्रेषित शिकायत और शिकायत के क्रम में माननीय न्यायाधिकरण द्वारा पारित आदेश के अनुपालन में शिकायत स्थल त्रिदेव स्टोन केशर, जो ग्राम छिल्ला में संचालित है, की स्थलीय जांच तहसीलदार महरौनी, जिला खनन अधिकारी, राजस्व निरीक्षक बानपुर और क्षेत्रीय लेखपाल छिल्ला की संयुक्त टीम द्वारा की गई जिसकी आख्या निम्नवत है -


1. त्रिदेव स्टोन केशर तहसील महरौनी के ग्राम छिल्ला की आराजी 217ख रकबा 3.387 पत्थर दर्ज कागजात में स्थित है। इस आराजी के 2.530 हे० यानि 6.25 एकड़ में खनन का पट्टा त्रिदेव स्टोन केशर संचालक ब्रजेन्द्र राय पुत्र केशवदास राय निवासी टीकमगढ़ मध्य प्रदेश के पक्ष में वर्ष 2032 तक के लिए स्वीकृत है। इसी आराजी से सटी आराजियों में संचालक के नाम कुल 1.944 हे० भूमि है। मौके पर खदान, केशर और भण्डारण इसी 4.474 हे० के अंतर्गत है।
2. ग्राम छिल्ला की मूल आबादी केशर और खदान से लगभग 800 मीटर दूर है तथा इसमें लगभग 180 घर हैं। केशर क्षेत्र के 500 मीटर त्रिज्या में 15 परिवारों के मकान बने हैं। ग्राम की कुल अनुमानित जनसंख्या लगभग 1100 है। शिकायतकर्ता रामकंकन का घर केशर से लगभग 1.1 किलोमीटर दूर है। केशर से लगभग 600 मीटर दूर उच्च प्राथमिक विद्यालय छिल्ला निर्मित है।
3. ग्राम में जांच में पाया गया कि किसी मकान में चटकन/दरारे नहीं आई हैं। ग्राम का विद्यालय पुराना और जीर्ण शीर्ण स्थिति में है जिसमें दरारे हैं।
4. ग्रामसभा और केशर संचालक द्वारा पूर्व में वृक्षारोपण कराया गया था। केशर के कारण वृक्षारोपण क्षेत्र को कोई क्षति परिलक्षित नहीं हुई।
5. मौके पर केशर व ललितपुर टीकमगढ़ राज्यमार्ग के मध्य गहरी खदान स्थित है जिस कारण केशर व राज्यमार्ग के मध्य से सीधी जरीबी रेखा तय करके पैमाइश नहीं की जा सकती है। वर्तमान उपलब्ध सॉफ्टवेयर गूगल अर्थ से नापने पर केशर की अवस्थिति ललितपुर टीकमगढ़ राज्यमार्ग के मध्य बिंदुसे लगभग 250 मीटर दूर है।

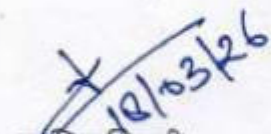
आख्या महोदय की सेवा में सादर प्रेषित है।


लेखपाल
छिल्ला


राजस्व निरीक्षक
बानपुर


तहसीलदार
महरौनी


जिला खनन अधिकारी
ललितपुर


उपजिलाधिकारी
महरौनी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, झांसी

UTTAR PRADESH POLLUTION CONTROL BOARD, JHANSI

Annexure R4/2

संदर्भसं./Ref.No. 743/A-59-26/2026
सेवा में,

दिनांक / Date 25.03.26

मैसर्स त्रिदेव कंसट्रक्शन

गाटा संख्या-217ख, ग्राम-छिल्ला वानपुर, तहसील-महरौनी
जनपद-ललितपुर।

विषय : माननीय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-59/2026 रामकनकन बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 05.02.2026 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-59/2026 रामकनकन बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 05.02.2026 के अनुपालन में गठित संयुक्त समिति द्वारा आपके उद्योग का निरीक्षण दिनांक 25.02.2026 को किया गया। संयुक्त समिति द्वारा किये गये निरीक्षण के आधार पर निरीक्षण आख्या में निम्न संस्तुतिया की गयी है।

- The PP should ensure to comply with the conditions stipulated in CTO.
- The PP should provide adequate plantation as per condition of CTO.
- The PP must be ensuring that all pillars should erect to demarcate the boundary and it should periodically reviewed by mines department.
- The PP must erected display board showing mining detail.
- Water sprinkler mounted tanks should have deployed by the project proponent on regular interval and daily basis to avoid the fugitive emissions on haul road.
- Mining Department should strict vigil at night.
- The PP Should ensure that Water is sprinkled on the trees around the stone crusher premises at least once a week.

संयुक्त समिति द्वारा की गयी संस्तुतिओ के परिपेक्ष्य में आपको निर्देशित किया जाता है कि उपरोक्त वर्णित बिन्दुओं के सापेक्ष कृत कार्यवाही की आख्या इस कार्यालय को पत्र प्राप्ति के 07 दिवस के अन्दर प्रेषित किया जाना सुनिश्चित करें। अन्यथा की स्थिति में आपकी इकाई के विरुद्ध की गयी विभागीय कार्यवाही का समस्त उत्तरदायित्व स्वयं उद्योग एवं उद्योग संचालको का होगा।

भवदीय,

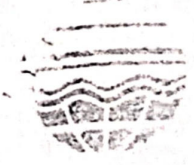
(इमरान अली)

क्षेत्रीय अधिकारी

प्रतिलिपि- निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, जनपद-ललितपुर।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. जिला खान अधिकारी, जनपद-ललितपुर को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, झांसी

UTTAR PRADESH POLLUTION CONTROL BOARD, JHANSI

संदर्भसं० Ref.No. 742/OA-59-26/2026

दिनांक / Date 25.03.26

सेवा में,

मैसर्स त्रिदेव स्टोन कशर
ग्राम-छिल्ला बानपुर, तहसील-महरौनी
जनपद-ललितपुर।

विषय : माननीय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-59/2026 रामकनकन बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 05.02.2026 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-59/2026 रामकनकन बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 05.02.2026 के अनुपालन में गठित संयुक्त समिति द्वारा आपके उद्योग का निरीक्षण दिनांक 25.02.2026 को किया गया। संयुक्त समिति द्वारा किये गये निरीक्षण के आधार पर निरीक्षण आख्या में निम्न संस्तुतिया की गयी है।

- The PP should ensure to comply with the conditions stipulated in CTO.
- The PP should provide adequate plantation as per condition of CTO.
- The PP should comply with the provisions of CPCB Environmental Guidelines for Stone Crushing Units.

संयुक्त समिति द्वारा की गयी संस्तुतियों के परिपेक्ष्य में आपको निर्देशित किया जाता है कि उपरोक्त वर्णित बिन्दुओं के सापेक्ष कृत कार्यवाही की आख्या इस कार्यालय को पत्र प्राप्ति के 07 दिवस के अन्दर प्रेषित किया जाना सुनिश्चित करें। अन्यथा की स्थिति में आपकी इकाई के विरुद्ध की गयी विभागीय कार्यवाही का समस्त उत्तरदायित्व स्वयं उद्योग एवं उद्योग संचालको का होगा।

भवदीय

(इमरान अली)
क्षेत्रीय अधिकारी

7c

प्रतिलिपि- निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, जनपद-ललितपुर।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. जिला खान अधिकारी, जनपद-ललितपुर को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

7c

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The PROJECT PROPONENT
 SURENDRA RAI
 R/o WARD NO.- 22, VINOD KUNJ TIRAHA, JHANSI ROAD,
 TIKAMGARH, M.P. -472001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/291185/2022 dated 08 Sep 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001UP178888 |
| 2. File No. | 7247 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | KHANDA-BOULDER /GITTI-BALLAST MINE AT VILLAGE CHHILLA TEHSIL MAHRONI DISTRICT LALITPUR UTTAR PRADESH GATA NO. 217KHA MS TRIDEV CONSTRUCTION BY SURENDRA KUMAR RAI |
| 7. Name of Company/Organization | SURENDRA RAI |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 21/11/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/291185/2022 & SEIAA, U.P File no-7247

Sub: Environmental Clearance for Proposed Khanda-boulder/gitti-ballast” Mine at Gata/Arazi No-217 Kha, Village– Chhilla, Tehsil- Mahroni & District– Lalitpur, Uttar Pradesh, Sanctioned Area:- 2.53 ha.

Dear Sir,

This is with reference to your application / letter dated 08-09-2022 & 03-10-2022 on above mentioned subject. The matter was considered by 692th SEAC in meeting held on 07-10-2022 and 666th SEIAA in meeting held on 03-11-2022.

A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd to SEAC on 07-10-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for “Khanda-boulder/gitti-ballast” Mine at Gata/Arazi No-217 Kha, Village– Chhilla, Tehsil- Mahroni & District– Lalitpur, Uttar Pradesh, (Leased Area:- 2.53 ha.), M/s Tridev Construction.
2. Salient features of the project as submitted by the project proponent:

1.	The Environmental clearance is sought for “Khanda-boulder/gitti-ballast” Mine at Gata/Arazi No- 217 Kha, Village– Chhilla, Tehsil- Mahroni & District– Lalitpur, Uttar Pradesh, Sanctioned Area:- 2.53 ha. developed by M/s Tridev Construction (Shri Surendra Kumar Rai)
2.	On-line proposal No. SIA/UP/MIN/291185/2022
3.	File No. allotted by SEIAA, UP 7247
4.	Name of Proponent M/s Tridev Construction (Shri Surendra Kumar Rai)
5.	Full correspondence address of proponent and E-mail Id R/o Ward No.- 22, Vinod Kunj Tiraha, Jhansi road, Tikamgarh, Madhya Pradesh E-mail Id- tridev5418@gmail.com
6.	Name of Project “Khanda-boulder/gitti-ballast” Mine at Gata/Arazi No-217 Kha, Village– Chhilla, Tehsil- Mahroni & District– Lalitpur, Uttar Pradesh developed by M/s Tridev Construction (Shri Surendra Kumar Rai)
07.	Project Location (Plot.Khasra/Gata No.) Gata/Arazi No-217 Kha, Village– Chhilla, Tehsil- Mahroni & District– Lalitpur, Uttar Pradesh
08.	Name of River NA
09.	Name of Village Chilla
10.	Tehsil Mahroni
11.	District Lalitpur

12.	Name of Minor Mineral	Khanda-boulder/gitti-ballast	
13.	Sanctioned Lease Area (in Ha.)	2.53 ha.	
14.	Max. & Min mRL within lease area	Highest mRL is 345.8 & Lowest is 338.9 mRL	
15.	Pillar Coordinates (Verified by DMO)	Coordinates of the sanctioned lease area	
		Pillar	N
		A	24°43'20.29"N
		B	24°43'24.96"N
		C	24°43'26.39"N
		D	24°43'23.33"N
		E	24°43'21.43"N
		F	24°43'19.93"N
		E	78°40'29.99"E
		E	78°40'30.49"E
		E	78°40'33.72"E
		E	78°40'35.99"E
		E	78°40'35.99"E
		E	78°40'34.89"E
16.	Total Geological Reserves	797745 m ³	
17.	Total Mineable Reserve (as per Approved Mine Plan)	474021 m ³	
18.	Total Proposed Production per annum	75900 m ³ (per annum)	
19.	Proposed Production/year	75900 m ³ per annum	
20.	Sanctioned Period of Mine lease	10 years	
21.	Method of Mining	Opencast, Semi-Mechanized	
22.	No. of working days	300	
23.	Working hours/day	8	
24.	No. of worker	52	
25.	Type of Land	Govt. Land	
26.	Ultimate of Depth of Mining	Upto 320 mRL	
27.	Nearest metalled road from site	60 m	
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	0.52 KLD
		Suppression of dust	0.24 KLD
		Plantation	1.40 KLD
		Others (if any)	-
		Total	2.16 KLD
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	AWS Envirotech (OPC) Pvt. Ltd. Certificate no. NABET/EIA/2225/IA 0097(Rev.01) Valid Till July 14, 2025	
30.	Any litigation pending against the project or land in any court	No	
31.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no. 460/30-mines/2022-23	
32.	Details of Lease Area in approved DSR	2.53 ha.	
33.	Proposed CER cost	Rs. 4.12 Lakhs	
34.	Proposed EMP cost	Total project cost- Rs. 2.06 Crores, For EMP Capital cost-4.6 Lakhs, Recurring cost-2.423 Lakhs/Annum	
35.	Distance of Haul Road	60 m	
36.	No. of Trees to be Planted	700	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07-10-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 03-11-2022 and decided to grant the Environmental Clearance to the title project for collection of 75900 m³ /Annum lease area of 2.53 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.

15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and

permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 15 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
16. The project proponent shall install solar light in their site office.

17. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
18. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
19. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
20. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
21. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
22. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
23. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
24. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
25. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
26. The project proponent should explore the possibilities of rainwater harvesting.
27. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
28. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
29. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
30. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
31. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
32. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
33. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.

34. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
35. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
36. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
37. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
38. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
39. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP PCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
40. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
41. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
42. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
43. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
44. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
45. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
46. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
47. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.

48. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
49. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
50. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
51. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
52. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
53. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
54. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
55. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
56. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
57. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.

58. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
59. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
60. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
61. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
62. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
63. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
64. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
65. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
66. Project Proponent shall explore the possibility of using solar energy where ever possible.
67. Commitment towards CER has to be followed strictly.
68. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
69. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
70. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their

amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate Lalitpur.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831. Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

171944/UPPCB/Jhansi(UPPCBRO)/CTO/both/LALITPUR/2022

Date: 16/12/2022

To,

M/s

TRIDEV CONSTRUCTION

**GATA/ARAZI NO-217 KHA, VILLAGE CHHILLA, TEHSIL-
MAHRONI AND DISTRICT-LALITPUR,284403**

**Application Id-
18923843**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **TRIDEV CONSTRUCTION** located at **GATA/ARAZI NO-217 KHA, VILLAGE CHHILLA, TEHSIL- MAHRONI AND DISTRICT-LALITPUR,284403.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TRIDEV CONSTRUCTION** granted for the period from **16/12/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda, Boulder, Ballast (Gitti))	474021	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Ballast (Gitti)).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, a may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Ballast (Gitti))- 474021 Cu Meter/Year by opencast and semi mechanized mining in 2.53 hectare leased area at GATA/ARAZI NO-217 KHA, VILLAGE CHHILLA, TEHSIL- MAHRONI AND DISTRICT-LALITPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP178888, Dated- 21.11.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda/Gitti/Boulder).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda/Gitti/Boulder) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA
SINGH

Digitally signed by
RAJENDRA SINGH
Date: 2022.12.16 15:33:38
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

with CCA,

Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis.

31

284

RAJENDRA SINGH
Digitally signed by RAJENDRA SINGH
Date: 2022.12.16 15:33:51 +05'30'

Chief Environmental Officer (circle-2)

M/S. Tridev Stone Crusher

Gram- Chilla, Banpur - Lalitpur Road, Tehsil- Mehroni, Distt- Lalitpur (U.P.)
Head Off.- Vinod Kunj Tiraha, Near of PHE Office, jhansi Road, TIKAMGARH (M.P.)47201

S.NO.

Date 25/04/2026

सेवा में,

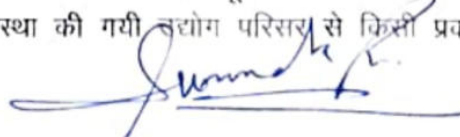
क्षेत्रीय अधिकारी महोदय,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
जनपद-झांसी।

विषय : आपके पत्रांक-743/ओ0ए0-59/2026, दिनांक-25.03.2026 के संदर्भ में अनुपालन आख्या प्रस्तुत करने के सम्बन्ध में।

महोदय,

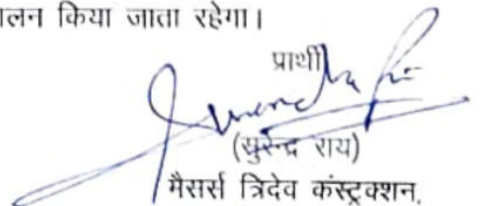
कृपया उपरोक्त विषयक आपने पत्रांक-743/ओ0ए0-59/2026, दिनांक-25.03.2026 का संदर्भ ग्रहण करने का कष्ट करे। उक्त के सम्बन्ध में अनुरोध करना है कि माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक-05.02.2026 के अनुपालन में संयुक्त समिति द्वारा दिनांक-25.02.2026 को हमारे उद्योग का निरीक्षण किया गया था, जिसके आधार पर हमें कुछ निर्देश प्रदान किए गए हैं। इस संबंध में निवेदन है कि आपके द्वारा दिए गए निर्देशों का अनुपालन निम्नानुसार सुनिश्चित किया जा रहा है:-

1. खनन पट्टा हेतु उद्योग को राज्य बोर्ड से जारी सहमति (जल एवं वायु) में निहित शर्तों की बिन्दुवार अनुपालन आख्या निम्नवत् है:-
 - उद्योग को राज्य बोर्ड से प्राप्त सहमति में वर्णित गाटा/आराजी संख्या-217खा, ग्राम-छिल्ला, तहसील-महरोनी, जिला-ललितपुर में खनिज उत्पादन हेतु खनन क्षेत्रफल-2.53 हेक्टेयर है। उक्त खनन परियोजना की पत्थर खनन की खनिज उत्पादन क्षमता-75,900.00 घन मी0/वर्ष है। खनन कार्य ओपेन कास्ट अर्द्ध यंत्रीकृत विधि से की जायेगी। खनन की प्रक्रिया इको-फ्रैण्डली तरीके से व्यवस्थित एवं वैज्ञानिक ढंग से की जा रही है।
 - उद्योग को प्राप्त स्टेट लेवल इन्वायरन्मेंट इम्पैक्ट एसेसमेंट अथॉरिटी (SEIAA), उ0प्र0 के पत्र संख्या-EC22B001UP178888, दिनांक-21.11.2022 की अनुपालन आख्या उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को दिनांक-11.03.2026 को प्रेषित की जा चुकी है (छायाप्रति संलग्न) है।
 - स्टेट लेवल इन्वायरन्मेंट इम्पैक्ट एसेसमेंट अथॉरिटी (SEIAA), उ0प्र0 के पत्र संख्या-EC22B001UP178888, दिनांक-21.11.2022 के अनुसार खनन पट्टा का संचालन किया जायेगा।
 - खनन परियोजना को स्टेट लेवल इन्वायरन्मेंट इम्पैक्ट एसेसमेंट अथॉरिटी (SEIAA), उ0प्र0 से प्राप्त पर्यावरणी रवीकृति में निहित शर्तों के अनुपालन किया जा रहा है।
 - खनन परियोजना द्वारा हरित पट्टिका को विकसित किया गया है तथा आगामी वर्षा ऋतु में सघन वृक्षारोपण किया जायेगा, जिसकी अनुपालन आख्या सम्बन्धित को प्रेषित की जायेगी।
 - खनन परियोजना क्षेत्र में किसी प्रकार का भूजल का उपयोग नहीं किया जा रहा है तथा उद्योग में UPGWA की किसी प्रकार की आवश्यकता नहीं है।
 - उक्त खनन परियोजना द्वारा खनन पट्टा क्षेत्र में जल का प्रयोग घरेलू प्रयोजन एवं औद्योगिक प्रयोजन में डस्ट सप्रेसन एवं प्लाण्टेशन हेतु किया जाता है। घरेलू प्रयोजन के फलस्वरूप जनित बहिःश्राव के शुद्धीकरण हेतु सेप्टिक टैंक की व्यवस्था की गयी उद्योग परिसर से किसी प्रकार का उत्प्रवाह जनित नहीं होता है।



- खनन परियोजना द्वारा पत्थर (खण्ड/गिट्टी/बोल्डर) के खनन, परिवहन, लोडिंग और अनलोडिंग के दौरान धूल उत्सर्जन के विभिन्न स्रोतों पर धूल/डस्ट के नियंत्रण हेतु टैंकरों के माध्यम से जल छिड़काव की व्यवस्था की गयी (फोटो ग्राफ संलग्न) है।
 - खनन परियोजना में स्थापित जल छिड़काव प्रणाली का प्रभावी ढंग से और निरंतर संचालित और रखरखाव किया जाता है। E(P) नियम, 1986 के तहत निर्धारित मानकों का अनुपालन सुनिश्चित किया जाता है।
 - खनन परियोजना द्वारा NABL से गान्यता प्राप्त प्रयोगशाला की परिवेशीय वायु निगरानी रिपोर्ट राज्य प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित की गयी (छायाप्रति संलग्न) है।
 - खनन परियोजना में पत्थर (खण्ड/गिट्टी/बोल्डर) के परिवहन में प्रयुक्त वाहनो से उत्सर्जित धूल/डस्ट के नियंत्रण हेतु कैनवास शीट का प्रयोग किया जाता है, फोटोग्राफ संलग्न।
 - खनन परियोजना में पत्थर के लोडिंग/अनलोडिंग के समय डस्ट/धूल के नियंत्रण हेतु पर्याप्त मात्रा में जल का छिड़काव किया जाता है, फोटोग्राफ संलग्न।
 - खनन परियोजना में पत्थर की ढुलाई में वाहनो से सड़कों से उत्सर्जित धूल/डस्ट के नियंत्रण हेतु पानी का छिड़काव टैंकर के माध्यम से किया जाता है, फोटोग्राफ संलग्न।
 - खनन परियोजना द्वारा खतरनाक और अन्य अपशिष्ट (प्रबंधन और हथालन) नियम, 2016 के प्रावधानों का अनुपालन किया जा रहा है।
 - खनन परियोजना द्वारा खनन में उपयुक्त ठोस अपशिष्ट के निपटान हेतु जल, वायु और मृदा प्रदूषण का निपटान मानकों के अनुरूप किया जा रहा है।
 - उद्योग द्वारा पर्यावरण संरक्षण और सुरक्षा के लिए समय-समय पर माननीय न्यायालय, पर्यावरण और पर्यावरण संरक्षण मंत्रालय, केंद्रीय प्रदूषण नियंत्रण बोर्ड और यूपीपीसीबी द्वारा दिए गए निर्देशों का पालन किया जायेगा।
 - खनन परियोजना पर यदि सहमति शुल्क से सम्बन्धित कोई भी भुगतान देय होगा, तो उद्योग द्वारा शुल्क का भुगतान किया जायेगा।
 - खनन परियोजना द्वारा पर्यावरणीय मानकों से सम्बन्धित प्राविधानों का पूर्णता अनुपालन किया जायेगा।
 - खनन परियोजना द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देशों का अक्षरशः अनुपालन किया जाये।
2. निर्धारित मानकों के अनुसार पर्याप्त वृक्षारोपण किया जा चुका है एवं आगे भी निरंतर किया जा रहा है।
 3. सीमा निर्धारण हेतु सभी पिलर्स स्थापित कर दिए हैं तथा इसकी समय-समय पर समीक्षा की जा रही है।
 4. खनन संबंधी विवरण प्रदर्शित करने हेतु डिस्प्ले बोर्ड स्थापित कर दिया गया है।
 5. जल छिड़काव हेतु टैंकर, सिंक्रलर की व्यवस्था नियमित एवं दैनिक आधार पर सुनिश्चित की जा रही है, जिससे धूल एवं उत्सर्जन नियंत्रित रहे।
 6. रात्रि के समय निगरानी हेतु आवश्यक व्यवस्था सुनिश्चित की गई है।
 7. स्टोन क्रशर परिसर के आसपास वृक्षों पर साप्ताहिक जल छिड़काव किया जा रहा है।

अतः निवेदन है कि उपरोक्त अनुपालन को संज्ञान में लेते हुए हमारी आख्या स्वीकार करने का कष्ट करें। भविष्य में भी सभी पर्यावरणीय मानकों का पूर्णतः पालन किया जाता रहेगा।

प्राथी

 (सुरेन्द्र राय)

मैसर्स त्रिदेव कंस्ट्रक्शन,
 गाटा सं०-217ख,
 गाम-छिल्ला, महरौनी,
 जनपद-ललितपुर

PHOTO OF DISPLAY BOARD



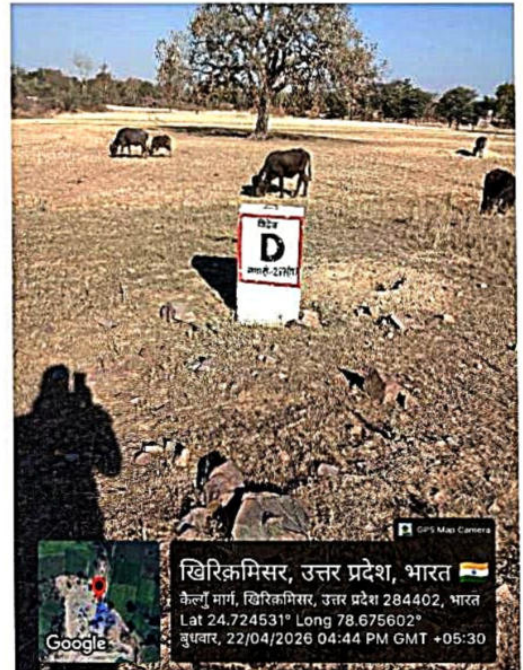
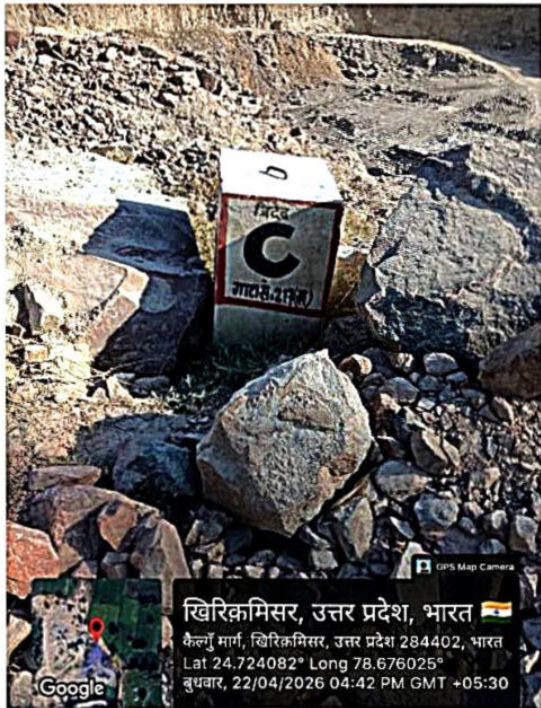
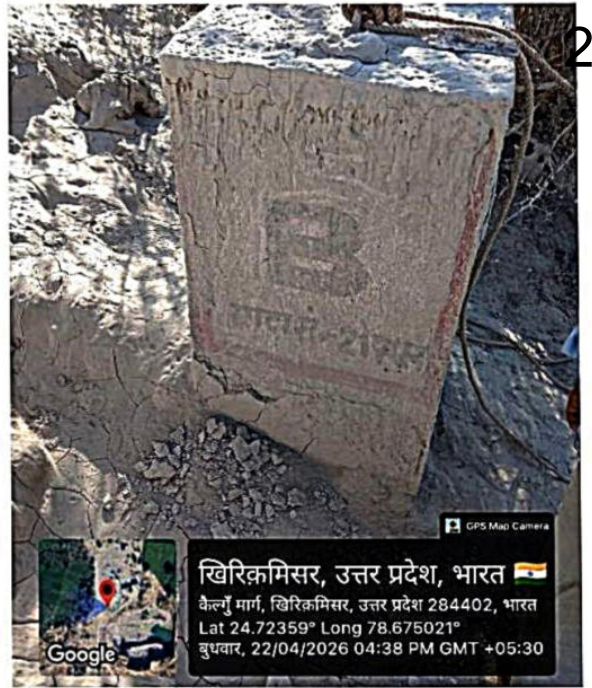


PHOTO OF PLANTATION

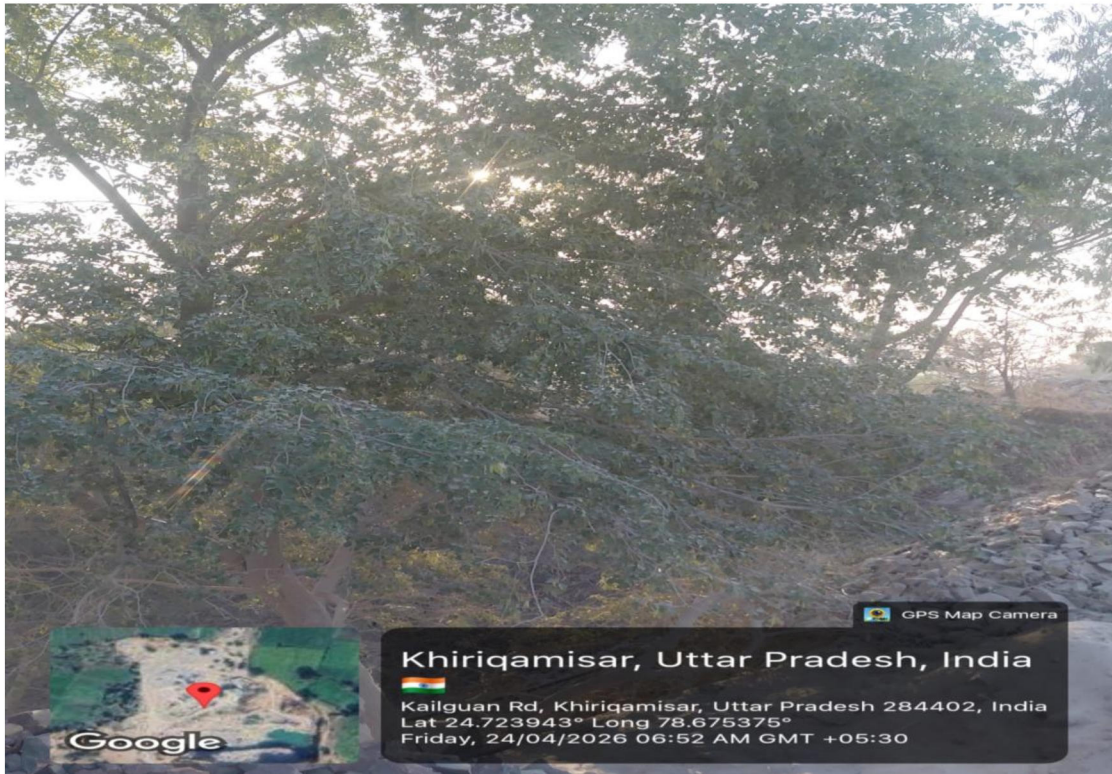


PHOTO OF PLANTATION



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PHOTO OF PLANTATION





M/S. Tridev Stone Crusher

Gram- Chilla, Banpur - Lalitpur Road, Tehsil- Mehroni, Distt- Lalitpur (U.P.)
Head Off.- Vinod Kunj Tiraha, Near of PHE Office, Jhansi Road, TIKAMGARH (M.P.)47201

S.NO.

सेवा में,

Date 25/04/2026

क्षेत्रीय अधिकारी महोदय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
जनपद-झांसी।

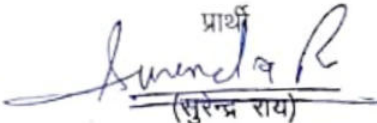
विषय : आपके पत्रांक-742/ओ०ए०-59/2026, दिनांक-25.03.2026 के संदर्भ में अनुपालन आख्या प्रस्तुत करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक आपने पत्रांक-742/ओ०ए०-59/2026, दिनांक-25.03.2026 का संदर्भ ग्रहण करने का कष्ट करे। उक्त के सम्बन्ध में अनुरोध करना है कि माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक-05.02.2026 के अनुपालन में संयुक्त समिति द्वारा दिनांक-25.02.2026 को हमारे उद्योग का निरीक्षण किया गया था, जिसके आधार पर हमें कुछ निर्देश प्रदान किए गए हैं। इस संबंध में निवेदन है कि आपके द्वारा दिए गए निर्देशों का अनुपालन निम्नानुसार सुनिश्चित किया जा रहा है:-

1. उद्योग को राज्य बोर्ड से जारी सहमति (जल एवं वायु) में निहित शर्तों की बिन्दुवार अनुपालन आख्या निम्नवत् है:-
 - मेसर्स त्रिदेव स्टोन क्रशर, गाटा नंबर-210, 212, 218, ग्राम-चिल्ला, बनपुर, ललितपुर रोड, तहसील-मेहरोनी, ललितपुर पर स्थापित/संचालित है। जिसमें कच्चे माल के रूप में स्टोन बोल्टर का उपयोग करके प्रतिदिन 260 मीट्रिक टन स्टोन ग्रेट्स और 40 मीट्रिक टन स्टोन डस्ट का उत्पादन किया जाता है। जिसके अक्षांश-24.724493 एवं देशांतर-78.675308
 - स्टोन क्रशर में क्रशिंग प्रक्रिया के दौरान धूल से होने वाले वायु प्रदूषण को रोकने के लिए वायु प्रदूषण नियंत्रण व्यवस्था स्थापित की गयी है। रास्तों और धूल युक्त क्षेत्रों पर लगातार पानी का छिड़काव किया जाता है। पत्थर के चूर्ण/पत्थर की धूल से लदे वाहनों को संयंत्र से बाहर निकलने से पहले तिरपाल से ढक कर ही परिवहन किया जाता है।
 - स्टोन क्रशर में घरेलू अपशिष्ट जल के उपचार के लिए सेप्टिक टैंक की स्थापना की गयी है।
 - स्टोन क्रशर इकाई द्वारा सीपीसीबी और यूपीपीसीबी द्वारा जारी स्टोन क्रशिंग यूनैट्स के लिए पर्यावरण दिशा-निर्देशों के सभी प्रावधानों का अनुपालन किया जाता है।
 - स्टोन क्रशर की परिधि के चारों ओर लगभग-08 फीट की दीवार का निर्माण किया गया है, फोटो ग्राफ संलग्न है।
 - स्टोन क्रशर परिसर में जीरा, गिट्टी रोड़ का निर्माण किया गया है, फोटो ग्राफ संलग्न है।
 - स्टोन क्रशर इकाई में लोडिंग-अनलोडिंग में प्रयुक्त वाहनों को तिरपाल से ढक कर ही परिवहन का कार्य किया जाता है।
 - स्टोन क्रशिंग प्रक्रिया से जनित डस्ट के नियंत्रण हेतु रोटेटिंग वॉटर स्प्रिंकलिंग सिस्टम/फोगर की व्यवस्था की गयी है।
 - स्टोन क्रशर परिसर के चारों ओर वृक्षारोपण किया गया है।
 - स्टोन क्रशर परिसर में कन्वेयर बेल्ट आदि को कवर्ड किया गया है।
 - स्टोन क्रशर परिसर में परिवहन किये जाने वाले वाहनों को पूरी तरह ढक कर ही ले जाया जाता है।

- स्टोन क्रशर परिसर में धूल/डस्ट के नियंत्रण हेतु टैंकर के माध्यम से नियमित जल का छिड़काव किया जाता है।
 - स्टोन क्रशर परिसर क्षेत्र में किसी प्रकार का भूजल का उपयोग नहीं किया जा रहा है तथा उद्योग में UPGWA की किसी प्रकार की आवश्यकता नहीं है।
 - स्टोन क्रशर परिसर इकाई में टेलीस्कोपिक स्थापित किया गया है।
 - स्टोन क्रशर परिसर परिसर में सीसीटीवी कैमरे स्थापित किये गये हैं।
 - स्टोन क्रशर इकाई द्वारा पत्थर पेरार्ई इकाई पर्यावरण (संरक्षण) नियम, 1986 के तहत निर्धारित उत्सर्जन मानदंडों का अनुपालन किया जा रहा है।
 - स्टोन क्रशर परिसर का संचालन केवल दिन के समय ही किया जा रहा है।
 - स्टोन क्रशर परिसर में हरित पट्टी विकसित की गयी है।
 - उद्योग द्वारा समय-समय पर पर्यावरण संरक्षण के लिए माननीय सर्वोच्च न्यायालय, माननीय उच्च न्यायालय, माननीय राष्ट्रीय हरित न्यायाधिकरण, केंद्रीय प्रदूषण नियंत्रण बोर्ड और उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा दिए गए निर्देशों का अनुपालन किया जा रहा है।
 - स्टोन क्रशर परिसर में ध्वनि प्रदूषण विनियम (विनियमन) के अंतर्गत ध्वनि नियंत्रण व्यवस्था स्थापित की गयी है।
 - स्टोन क्रशर परिसर में कैनोपी युक्त डीजी सेट्स स्थापित किया गया है।
 - स्टोन क्रशर इकाई द्वारा वायु प्रदूषण नियंत्रण से सम्बन्धित उपकरणों का पूर्णता अनुपालन किया जायेगा।
 - स्टोन क्रशर परिसर में उत्पाद/प्रक्रिया/ईंधन/संयंत्र मशीनरी में कोई भी संशोधन का कार्य नहीं किया गया है।
 - स्टोन क्रशर इकाई को राज्य बोर्ड द्वारा जारी सहमति में निहित शर्तों का पूर्णता अनुपालन किया जा रहा है।
 - स्टोन क्रशर इकाई द्वारा यूपीपीसीबी या सीपीसीबी द्वारा समय-समय पर जारी निर्देशों का पूर्णता अनुपालन किया जायेगा।
 - स्टोन क्रशर इकाई द्वारा राज्य बोर्ड से जारी सहमति में निहित शर्तों, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 और इसके 1987 के संशोधन तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 और इसके 1978 के संशोधन के तहत उपरोक्त सभी शर्तों का अनुपालन किया जायेगा।
2. स्टोन क्रशर परिसर में चारों ओर वृक्षारोपण किया गया है, आगामी वर्षा ऋतु में सघन पौधारोपण किया जायेगा, जिसकी सूचना सम्बन्धित को प्रेषित की जायेगी।
 3. स्टोन क्रशर इकाई द्वारा केंद्रीय प्रदूषण नियंत्रण बोर्ड, द्वारा स्टोन क्रशर के सम्बन्धि में निर्गत गाइडलाइन का अनुपालन किया जा रहा है।

प्रार्थी

 (सुरेन्द्र राय)

मैसर्स त्रिदेव स्टोन क्रशर,

गाटा सं०-217ख,

ग्राम-छिल्ला, महारौनी, जनपद-ललितपुर

BOUNDARY WALL AROUND 8 FEET

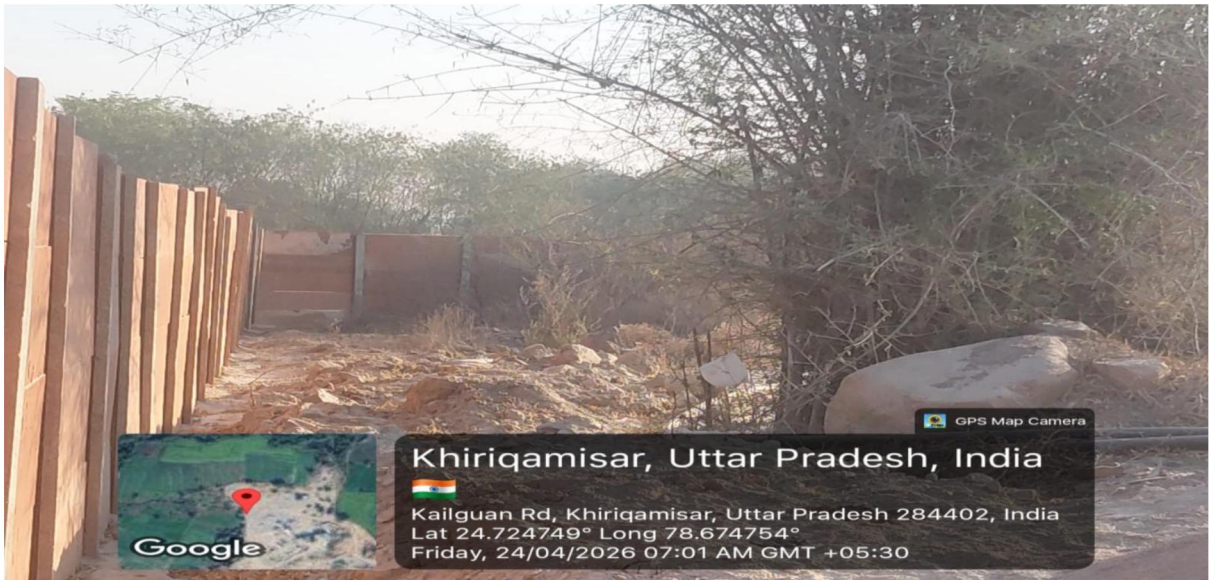




PHOTO OF PLANTATION

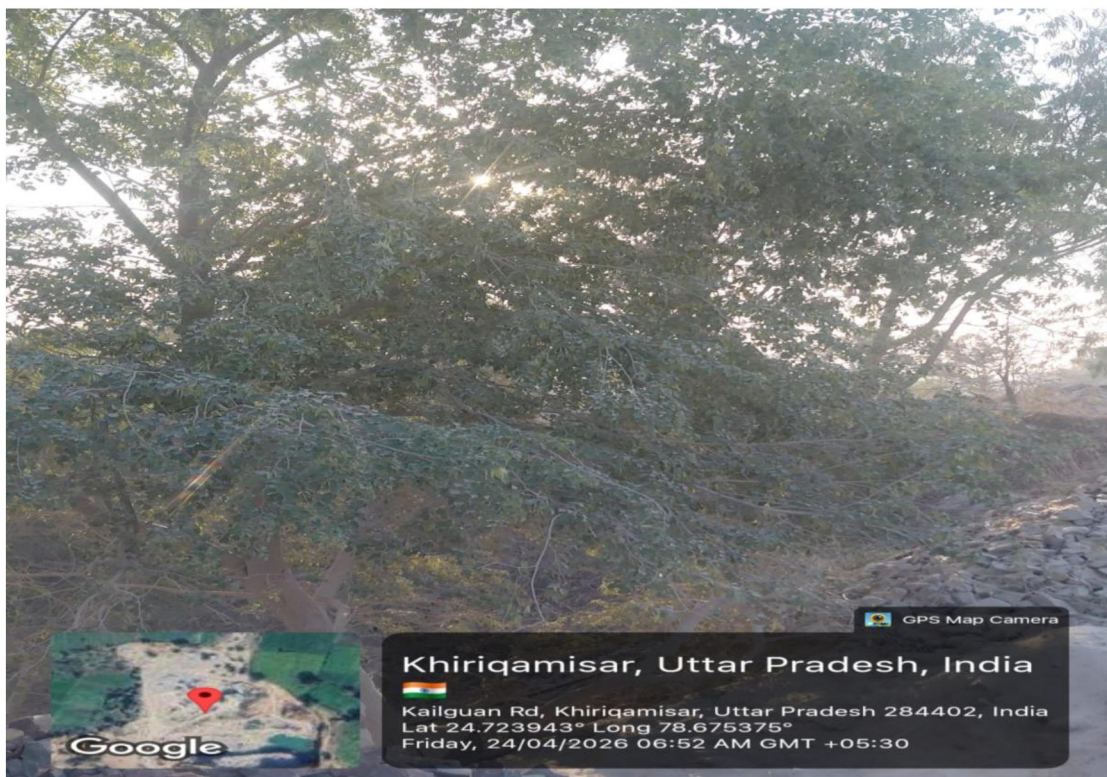


PHOTO OF PLANTATION



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PHOTO OF DUST SUPPRESSION MECHANISM SPRINKLER WITH WATER TANK

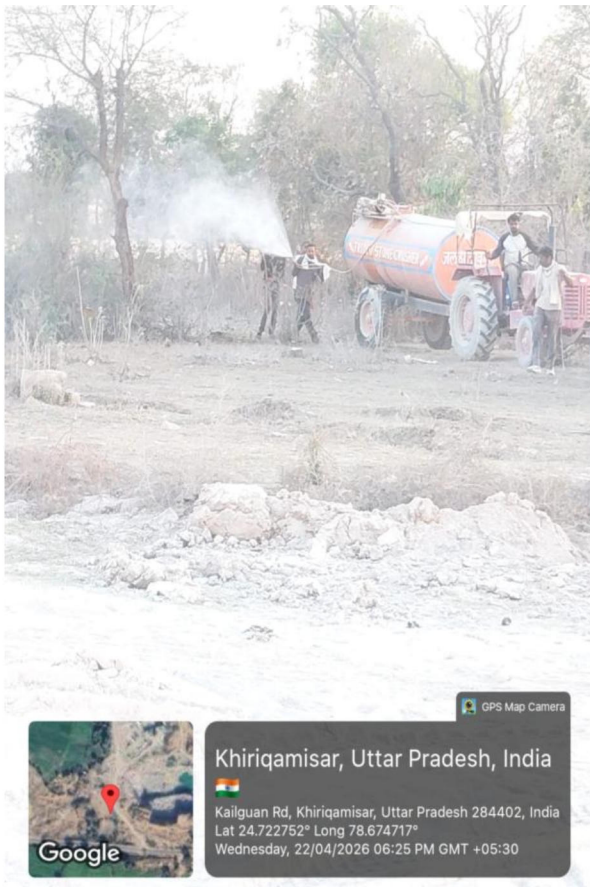
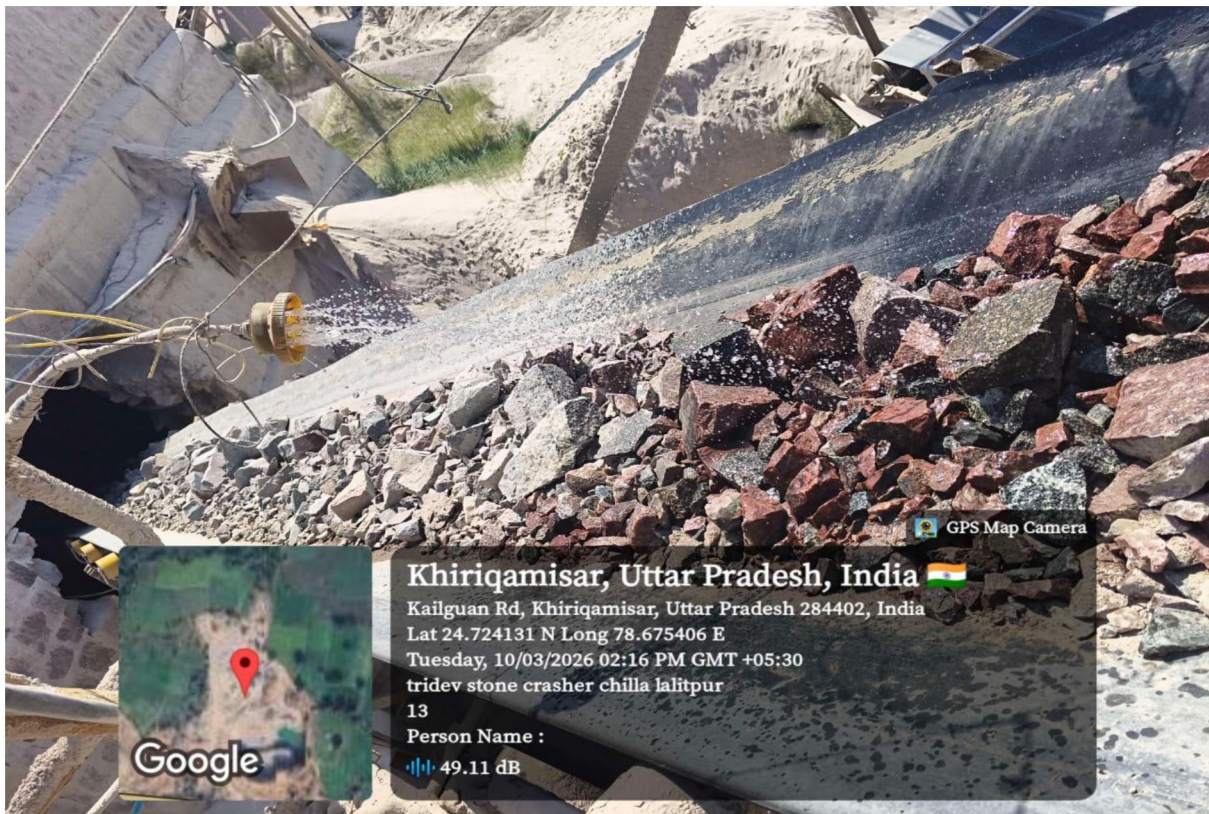


PHOTO OF DUST SUPPRESSION MECHANISM SPRINKLER MOUNT TANK



**COMPLIANCE STATUS OF CSR/CER ACTIVITIES
BLANKET DISTRIBUTION AMONG WEAKER
SECTION OF SOCIETY**







Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831. Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176808/UPPCB/Jhansi(UPPCBRO)/CTO/both/LALITPUR/2023

Date: 02/02/2023

To,

M/s

TRIDEV STONE CRUSHER

VILLAGE-CHILLA, BANPUR, LALITPUR ROAD, TEHSIL-MEHRONI ,LALITPUR,284405

Application Id-
19701119

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **TRIDEV STONE CRUSHER** located at **VILLAGE-CHILLA, BANPUR, LALITPUR ROAD, TEHSIL-MEHRONI ,LALITPUR,284405**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TRIDEV STONE CRUSHER** granted for the period from **02/02/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	STONE GRIT (MT/DAY)	260	Metric Tonnes/Day
2	STONE DUST (MT/DAY)	40	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
------------------	---------------	--------------------	-----------------

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	320.0 KVA D.G. SET	HSD	1	Particulate Matter	4.5 METER FROM NEAREST ROOFTOP LEVEL

Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry shall obtained the NOC as well as consent from the board in any case of further expansion of the industry or installation of new plant and machinery along with modernization of dust emission control system.
2. The operation of the stone crushing should be in the way that the process emission generated should not effect the surrounding environment as well as population.
3. The D.G. Set shall be equipped with canopy and for the generated emission the height of the exhaust stack shall be attached as per prescribed norms. from nearest roof top level.
4. The industry shall ensure the installation and proper function of CPCB guided dust emission control

system such as bellow.

- Closed metal sheet enclosures at dust emitting points i.e, the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. All opening provided for ventilation in the enclosures should be covered by canvas bag filter to arrest the escaping dust.
 - Covering of all belt conveyors.
 - Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'stone dust' and the reject. 'fine dust'.
 - A minimum 12 ft high metal sheet barricading or boundary wall should be provided by stone crusher.
 - Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points should be adopted as an auxiliary air pollution control measure.
 - Green belt along the boundary wall needs to be developed by stone crusher.
 - The above 'equipment specifications' should be primarily and compulsorily enforced on stone crusher. SPM standard as prescribed in Environment (Protection) Act, 1986 must be complied by your stone crusher.
5. In case of non-availability of water for sprinkling, the industry will ensure the installation of dry dust collection system and bag filters for dust control positively.
 6. Installation and operation of dust emission to control 100% and none of dust part will be emit outside of own premises of said stone crusher for demonstration and control of public nuisance. The compliance shall be essential and mandatory.
 7. In case of non-availability of water for sprinkling, the industry will ensure the installation of dry dust collection system and bag filters for dust control.
 8. The industry's primary crushers, vibrating product storage hoppers, belt conveyors and all other points from where dust is generated will be installed and maintained to ensure leak proof enclosures/closed sheds of reasonable capacity /design to control flying solid particles.
 9. Ensure the manufacture / installation / maintenance of fine dust collector hopper to control the microscopic particles and telescopic suites will also be installed at the final discharge point.
 11. The board reserved is rights to vary all or any of the condition in the consent if due to technology improvement or otherwise such variation (Including the change of any control equipment, other whole or in part is necessary.
 12. The applicant of stone crusher shall ensure adequate plantation and green belt within the premises as per direction of UPPCB and forest department of U.P.
 13. The Industry should install rain water harvesting system to recharge the ground water system.
 14. The generated solid waste should be treated properly in such a way that does not adverse effect on the environment.
 15. The water will be used for domestic and industrial purpose and the generated domestic effluent will be treated through septic tank followed by soak pit. There should be no any discharge of industrial effluent from the industrial premises.
 16. The water will be used for domestic and industrial (for sprinkling system) purpose and the generated domestic effluent will be treated through septic tank followed by soak pit. There should be no any discharge of industrial effluent from the industrial premises.
 17. The Industry Submit A bank Guarantee amounting to Rs. 25,000.00 (Twenty Five Thousand Only) within 03 Month as an assurance to comply with the code of Practice as well as provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981
 18. This conditional permission is being issued in regard of Letter No.-468/18-2/2019 dated 20-09-2020 under the provisions of MSME (Establishment and Operations) Act of 2020.
 19. The Board reserves the right to revoke the consent granted to the industry at any time in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of

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20.9.2020
Chitt

11
All points closing

ollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974as amended time to time.
20. Name and Location of Stone Crusher : M/s Tridev Stone Crusher, Gata No-210, 212, 218, Village-
Chilla, Banpur, Lalitpur Road, Tehsil-Mehroni ,Lalitpur,284402

DEEPA
ARORA

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DEEPA ARORA
Date: 2023.02.02
17:24:05 +05'30'

REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, JHANSI

Copy to:

CEO-2, U.P. POLLUTION CONTROL BOARD, LUCKNOW

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Date: 2023.02.02
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REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, JHANSI

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE**Application Id : 35610747****261131/UPPCB/Jhansi(UPPCBRO)/CTO/both/LALITPUR/2026****Date: 18/03/2026****To,****TRIDEV STONE CRUSHER****VILLAGE-CHILLA, BANPUR, LALITPUR ROAD, TEHSIL-MEHRONI ,LALITPUR,284405**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **TRIDEV STONE CRUSHER** located at **VILLAGE-CHILLA, BANPUR, LALITPUR ROAD, TEHSIL-MEHRONI ,LALITPUR,284405**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TRIDEV STONE CRUSHER** granted for the period from **18/03/2026 to 31/07/2030** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Stone Grits	260	Metric Tonnes/Day
2	Stone Dust	40	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit
Industrial	Nil	NA	Nil

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Fugitive dust emission	-	-	Particulate Matter	Covering of all process emission sources and regular water sprinkling.
2	D.G. Set 320 KVA	HSD	01	Particulate Matter	As per norms with acoustic enclosure.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	-	Particulate Matter	600 microgram/Cubic meter
2	01	Particulate Matter	As per E(P) Act 1986 as amended.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for M/s Tridev Stone Crusher, Gata No-210, 212, 218 ,Village-Chilla, Banpur, Lalitpur Road, Tehsil-Mehroni, Lalitpur for production of Stone grits -260 MT/day and Stone dust-40 MT/day using Stone boulder as raw material. (Geo Co-ordinates Latitude-24.724493, Longitude-78.675308)
2. Proponent shall make arrangement to prevent air pollution due to the dust during operation of plant, constant water sprinkling on the pathways and dust prone areas. The Stone Grit/Stone Dust loaded vehicles are to be covered with a tarpaulin before moving out of the plant.
3. The Project Proponent shall arrange the facilities to treat the domestic effluent either by septic tank or provide mobile toilet facility.
4. The Project Proponent shall comply the all provisions of Environmental Guidelines for Stone Crushing Units issued by CPCB and UPPCB.
5. GI/MS/brick wall should be provided along the periphery of crusher. Height of the boundary wall should be 3-ft more than the highest node of the crusher and in any case it should not be less than 6 meter height.
6. Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
7. The transportation of vehicles shall be done in such a manner that dust emission generated should not affect the nearby residence and agricultural field.
8. To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
9. 2-3 rows of tall trees should be planted around the periphery of crusher.
10. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.
11. Vehicles carrying any kind of material should be completely covered.
12. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.
13. Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the UP Ground Water Department. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.
14. Unit should provide Flexible Telescopic chute from top of discharge point to the ground level.
15. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.
16. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986.
17. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.
18. Unit shall develop Green belt as per the OM F.No. IA3-22/14/2025-IA.III (E-275538) dated 29 October, 2025 issued by MoEF&CC, Govt. of India.
19. Industry shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunals, Central Pollution Control Board and U.P. Pollution Control Board for protection and safeguard of environment from time to time.
20. Industry shall take adequate measures for control of noise under the Noise Pollution (Regulation and

21. The D.G. sets should have adequate stack height with acoustic enclosure.
22. The adequacy and efficiency of the air pollution control devices will be the entire responsibility of the industry.
23. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.
25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
26. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Notwithstanding anything contained in this consent order and these conditions of consent, the U.P. Pollution Control Board hereby reserves its right and power under The Air (Prevention and Control of Pollution) Act, 1981 and its amendment of 1987 and the Water (Prevention and Control of Pollution) Act, 1974 and its amendment of 1978 to review any and /or all the conditions imposed herein above and to make such verification as deemed fit for the purpose of the Act by this Board.

CEO (Incharge) Circle-2

Copy to:

Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis to the Head Office.

CEO (Incharge) Circle-2



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH :: NEW DELHI
ORIGINAL APPLICATION No. 59 of 2026**

IN THE MATTER OF:

RAMKANKAN

....**APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORSRESPONDENTS

KNOW ALL to whom these present shall come that I/We Surendra Kumar Rai S/o Shri Keshav Das Rai age about 40 years R/o Chhila Pargna Banpur Post – Banpur District : Lalitpur Uttar Pradesh – 284402 the above named

**SUJEET KUMAR (D/2046/2011) AND REENA PATEL ADVOCATES
CHAMBER NO. 426 BLOCK D ADMINISTRATIVE BUILDING COMPLEX
SUPREME COURT OF INDIA NEW DELHI-01
Email : sclawyersujeetsingh@gmail.com Mob.no. 9210070726**

do hereby appoint.

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-
To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHERE OF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this _____ day of _____ 2026.

Advocate

Client

Client



Signature of Surendra Kumar Rai
Surendra Kumar Rai
D/2046/2011
Reena Patel